

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 229
CP-26/ND/2023

IN THE MATTER OF:

Sarel Drill & Engineering Equipment India Pvt.Ltd.

.....APPLICANT/PETITIONER

Vs

ROC Delhi

.....RESPONDENT

SECTION

U/s 97(1) Companies Act 2013

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rakesh Taneja, Advocate

For the Respondent

:

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **17.07.2023.**

Sd/-
(Court Officer)